

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 191 of 2021

IN THE MATTER OF:

Maitreya Doshi, Ex-Director of Doshi Holdings Pvt. Ltd. ...Appellant

Versus

Anand Rathi Global Finance Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Ankit Lohia, Ms. Pooja Batra, Mr. Aslam Ahmed, Ms. Dhanyashree Shah, Ms. Isha Kumar and Mr. Manas Kotak, Advocates.

For Respondent: Mr. Prateek Sesksaria, Mr. Saket Mone, Mr. Utsav Mukherjee, Ms. Smriti Churiwal, Mr. Vishesh Kalra and Ms. Deepti Babel, Advocates for R-1.

Ms. Kanak Jani, for RP/R-2

Ms. Anshula Grover, Advocate for R-2

ORDER
(Virtual Mode)

30.04.2021 Heard Learned Counsel for the Appellant and Respondents.

2. From the perusal of the email dated 25.04.2021 which was sent by Learned Counsel for the Appellant to Registrar of this Tribunal which reveals that on 08.03.2021 Learned Counsel for Respondent Nos. 1 and 2 are present and service of formal notice dispensed with. Further Learned Counsel for the Respondent Nos. 1 and 2 were directed to file Reply and the matter was directed to be listed on 14.04.2021.

3. On 14.04.2021 is declared as National Holiday, so the matter could not be listed.

4. In the meanwhile, due to 2nd wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26th April to 20th May, 2021, earlier the Vacation was commenced from 7th June to 30th June, 2021 by the office order dated 19.04.2021.

5. Learned Counsel for the Appellant submits that he has filed the I.A. for extension of time to comply the direction given by this Court under order dated 08.03.2021.
6. Further submits that he has received the Reply Affidavit filed by the Respondent Nos. 1 and 2 only yesterday. He proposes to file Rejoinder to the same. Two weeks' time is granted to file Hard Copy of Rejoinder.
7. Parties are directed to file Hard Copy of short brief Written Submissions not more than three pages along with supported by relevant case law, within three weeks.
8. List the Appeal 'For Admission (After Notice)' on **28th May, 2021** before Hon'ble Bench which passed the order dated 08.03.2021.
9. Interim order dated 08.03.2021 shall continue till next date of hearing.

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

R.N./B.M/